

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO. 5047
TO BE ANSWERED ON 26.03.2018

**National Authority under Ancient Monument and Archaeological Sites and Remains
(Amendment and Validation) Act, 2010**

†5047. SHRI RAJU SHETTY:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Competent Authority or National Authority both under Ancient Monument and Archaeological sites and Remains (Amendment and Validation) Act, 2010 have remained outside the reach of the common man;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the said arrangement is not likely to take justice away from the reach of common man and if so, the reaction of the Government thereto;
- (d) whether the power of the said Authority can not be entrusted to the district level or Tehsil or Block level officers and if so, the details thereof; and
- (e) whether the Government takes on the responsibility of providing justice to people if such an authority is not set up and if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE AND MINISTER
OF STATE FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE**

(DR. MAHESH SHARMA)

- (a) No, Madam.
- (b) Question does not arise.
- (c) No, Madam. Question does not arise.
- (d) The law does not provide for any delegation of powers to the District/Tehsil/Block level officers as this law is for Centrally Protected Monuments.
- (e) The National Monuments Authority is a statutory body set up as per the Ancient Monuments and Archaeological Sites and Remains Act, 1958 as amended in 2010.